

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**3. IA 4012/2023 In C.P.(IB)/1108(MB)2019**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2023**

**NAME OF THE PARTIES: - Rajan Garg**  
**IN THE MATTER OF**  
**Amit Steel**  
**V/s**  
**Truly Creative Developers Pvt. Ltd**

**Section: 12(2) U/s 9 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA.No.4012/2023**: - Adv. Ankur Khandelwal a/w Mr. Rajan Garg appeared for the Resolution Professional. The present application is filed by the applicant/RP for seeking 90 days extension of time w.e.f. 14.09.2023 to complete the CIRP process. CIRP started on 11.11.2022. Considering the submissions of the counsel appearing for the RP and on perusal of the averments made in the application this bench is satisfied and deems it fit and proper to allow the 90 days extension of time w.e.f. 14.09.2023. Accordingly, the **IA.No.4012/2023 is allowed and disposed of.**

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**